

**Government of Jammu and Kashmir**  
**Department of Law, Justice and Parliamentary Affairs**  
**(Judicial Administration Section) Civil Secretariat**  
**(Srinagar/Jammu)**

**Subject:** Distribution of litigation work for Central Administrative Tribunal, Srinagar Bench.

**Reference:** Order No. 38-AG of 2022 dated 15-03-2022, of the office of Advocate General, Jammu and Kashmir.

**Government Order No. 1513 -JK(LD) of 2022.**

**Dated: 24 - 03 - 2022.**

In supersession of all previous orders issued on the subject from time to time, the following distribution of litigation work is ordered amongst the Law Officers before the Central Administrative Tribunal, Srinagar Bench as shown against each:-

S.NO.	Name of the Law Officer and Designation	CAT Section	Departments Alloted
1.	Hakeem Aman Ali, Deputy Advocate General	CAT-A	i. Agriculture Production Department ii. Department of Horticulture iii. Food, Civil Supplies & C.A iv. Animal, Sheep Husbandry and Fisheries Department v. School Education Department including JKBOSE. vi. Higher Education Department vii. Skill Development Department. viii. Youth Services and Sports Department. ix. Estates x. Civil Aviation xi. Election xii. Science & Technology xiii. Information Technology xiv. Labour & Employment Department. xv. Industries & Commerce Department xvi. Mining Department. xvii. Finance Department including

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			allied State Finanncia! Corporation.
2.	Bikram Singh, Government Advocate	CAT-B	i.Forest Department including State Forest Corporation. ii.General Administration Department including BOPEE & IMPA. iii.JKSSB iv.Law,Justice and P.A v.ARI and Trainings vi. Health and Medical Education including SKIMS.
3.	Muzaffar Ahmad Kirmani, Government Advocate	CAT-C	i.Housing & Urban Development including Jammu and Kashmir Housing Board/SMC/SDA. ii.Home Department including Anti Corruption Burreau. iii.Power Development Department and its allied Corporation. iv.Public Works/R&B Department including PMGSY/ERA/JKPCC/ Cable Car Corporation. v. Jal Shakti Department. vi.Revenue Department including Custodian, Hajj & Auqaf. vii.Disaster Management, Relief, Rehabilitaion and Reconstruction Department. viii.Rural Development Department ix.Cooperative Department x.Planning Development and Monitoring Department. xi.Social Welfare Department. xii.Tourism Department including JKTDC. xiii.Tribal Affairs. xiv.Information Department. xv.Transport. xvi. Culture.

The aforesaid allocation is subject to the satisfactory performance of the Law Officers which shall be reviewed periodically. This is temporary arrangement and is subject to further modification as when required.

By order of the Government of Jammu and Kashmir.

**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government.**

*Neeraj*

**No: Law-Jud/153/2021-10**

**Dated: -03- 2022.**

Copy to the:-

1. Learned Advocate General, J&K Jammu.
2. Principal Secretary to the Hon'ble Lieutenat Governor, J&K, Jammu.
3. All Administrative Departments.
4. Divisional Commissioner, Kashmir.
5. Registrar General, High Court of Jammu and Kashmir and Ladakh, Jammu.
6. All concerned Law Officers for information.
7. Director Information, J&K, Jammu.
8. Joint Registrar, Central Administrative Tribunal, Srinagar Bench.
9. Director Litigation, Srinagar.
10. All officers of the Department of Law, Justice and Parliamentary Affairs.
11. Principal Private Secretary to Chief Secretary for information of the Chief Secretary.
12. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
13. Incharge Website, Department of Law, Justice and Parliamentary Affairs.
14. Government Order file.
15. Concerned file.

*Reyaz Ali Bhat*  
24.03.22

**(Reyaz Ali Bhat)**

**Assistant Legal Remembrancer**

*24/03/22*